

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 5903-5904/2020

(Arising out of impugned final judgment and order dated 20-09-2019 in CRLA Nos. 2837/2011 and 3447/2011 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAFIQUE ETC.

Respondent(s)

(IA No. 156129/2023 - EXEMPTION FROM FILING O.T. and IA No. 63095/2023 - EXEMPTION FROM FILING O.T.)

Date : 21-10-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

For Respondent(s) Mr. Raghvendra Shukla, Adv.
Mr. Pradeep Tiwari, Adv.
Mr. S.K. Giri, Adv.
Mr. Ramjee Pandey, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Re-list in the week commencing 20.01.2025.

Trial Court records will be requisitioned and the relevant documents and depositions, if required, will be translated into English.

E-copies of the trial Court records will be made available to the learned counsel for the parties.

Liberty is also granted to the petitioner to file a copy of the trial Court records.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR